

ITEM NO.41 Court 6 (Video Conferencing) SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6410/2021

(Arising out of impugned final judgment and order dated 05-03-2021 in CWP No. 5337/2021 (O&M) passed by the High Court Of Punjab & Haryana At Chandigarh)

LABH SINGH & ANR. Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.55988/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Baltej Singh Sidhu, Adv.
Ms. Kheyali Singh, AOR

For Respondent(s) Ms. Ranjeeta Rohatgi, AOR

UPON hearing the counsel the Court made the following
O R D E R

In the conspectus of the matter, since the expert has himself resigned on 04.08.2021 and no more holds the office of the Principal Advisor to the Chief Minister of Punjab, the *lis* really does not survive for our consideration.

We however, make it clear that we are not inclined to give our imprimatur to the reasoning given in the impugned judgment.

The Special leave petition is, accordingly,
disposed of accordingly.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)